

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.290 of 2012

(Arising out of OIA-CS/22/SURAT-II/2012 dated 28/02/2012 passed Commissioner of Central Excise, Customs and Service Tax-SURAT-II)

M/s. R K Prints & Contracts

.....Appellant

F-6,7,8, Ravi Complex,
Gidc, Estate. Ankleshwar, Gujarat

VERSUS

C.C.E. & S.T.-Surat-ii

.....Respondent

New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat- 395001

APPEARANCE:

None appeared for the Appellant
Shri. S.K. Shukla , Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10441 /2020

DATE OF HEARING: 10.2.2020
DATE OF DECISION: 10.2.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**